

from the Staff Association of the Central Social Welfare Board, New Delhi;

- (b) if so, what are their demands; and
- (c) the action taken thereon?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SOCIAL WELFARE AND IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI J. B. MUTHYAL RAO) : (a) A representation has been received from the employees of the Central Social Welfare Board.

(b) The demands are to the effect that the service conditions should not be affected adversely on the Board becoming a Company.

(c) Government is taking necessary steps to see that the service conditions of the employees are not adversely affected consequent on the registration of the Board as a Company.

#### CENTRAL SOCIAL WELFARE BOARD

1403. SHRI YELLA REDDY : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) whether the Central Social Welfare Board established in 1953 is likely to be registered as a company under the Companies Act;

(b) if so, the reasons thereof;

(c) the aims and objects of the proposed Company;

(d) whether all the employees of the present Central Social Welfare Board who have been working there for so many years will be absorbed by the proposed Company on the same basis ; and

(e) if so, the details in this respect?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SOCIAL WELFARE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI J. B. MUTHYAL RAO) : (a) Yes, Sir.

(b) Government have taken this decision to implement the recommendations of the Public Accounts Committee that a legal status should be given to Central Social Welfare Board.

(c) The main aims and objects of the Company are as follows : —

(a) to take over as agreed upon the assets and liabilities of the Central Social Welfare Board as created by the Government of India in Resolution No. F. 2-6/53-D. II, dated the 12th August, 1953, and having its office at New Delhi as on the date of registration of this Company;

(b) to study the needs and requirements of Social Welfare organisations from time to time through surveys, research and evaluation in such manner as may be considered necessary ;

(c) to evaluate the programmes and projects of the aided agencies;

(d) to coordinate assistance extended to Social Welfare Activities by various Ministries in Central and State Governments in the programmes entrusted to the Central Social Welfare Board;

(e) to promote the setting up of Social Welfare Organisations on a voluntary basis in places where no such organisations exist and to promote additional organisations wherever necessary;

(f) to render technical and financial aid, when necessary to deserving institutions or organisations including Panchayati Raj Institutions in accordance with the schemes/principles approved by Government of India;

(g) to promote social welfare activities intended for the general welfare of the public such as welfare of the family, women, children and the handicapped and assistance in cases of unemployment, under-employment, old-age, sickness, disablement and other cases of undeserved want;

(h) to organise or promote programmes of Training in Social Work as and when required and also to organise pilot projects whenever necessary; and

(i) to organise through its machinery emergency relief in cases of calamity, national, natural or otherwise, wherever deemed fit or necessary.

(d) and (e) The rules and regulations governing the conditions of service of the staff are to be decided by the Company after registration. Pending finalisation of the rules, the employees would be taken over by the Company under the existing terms and conditions of service.

INTERVIEW GIVEN BY THE MINISTER TO  
UNITED STATES NEWS AND WORLD  
REPORT, WASHINGTON

1404. SHRI BHUPESH GUPTA : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether Government's attention has been drawn to an interview given by the Minister of State Dr. S. Chandrasekhar to the United States News and World Report, Washington, published in that Journal in the issue of 3rd April, 1967;

(b) if so, whether Government will lay a copy of the text of the interview on the Table of the House; and

(c) The reactions of Government to the views expressed in the interview?

THE MINISTER OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI SATYA NARAYAN SINHA): (a) Yes.

(b) A copy of the text of the interview is placed on the Table of the House. [See Appendix LXV, Annexure No. III.]

(c) These views were expressed by Dr. Chandrasekhar in his private capacity before he joined as Minister in the Union Cabinet.

OBTAINING OF THE CERTIFICATE OF  
NON-ENCUMBRANCE

1405. SARDAR NARINDAR SINGH BRAR : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether it is a fact that the certificate of non-encumbrance is to be obtained from the Government Pleader in those cases where the plots of lands have been leased out to the members of a Cooperative house building Society by the Lt. Governor of Delhi;

(b) if so, whether such a certificate given by the Government Pleader is more authentic than the lease executed by Government which is immediately submitted in support of the application for loan for house building purposes;

(c) what are the charges prescribed by Government for issuing such certificates;

(d) whether the certificate referred to in part (a) above is required for such leased out plot which cannot be mortgaged, sold or transferred without the prior permission of the Lt. Governor ; and

(e) if so; the reasons therefor, and whether complaints have been received by Government against the issue of these certificates and the steps taken by Government to do away with such certificates?

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI JAGANNATH RAO) :

(a) Applicants for advances under the Rules to regulate the grant of advances to Central Government servants for the building etc. of houses have to obtain from the Government Pleader or the Revenue Officer, of the place where the land is situated and on which the house is to be constructed, a non-encumbrance certificate in respect of that land which is to be mortgaged to Government towards security for the loan.

(b) The certificate is obviously necessary—particularly in cases where any